

HIGH COURT OF JAMMU & KASHMIR AND LADAKH
(Office of the Registrar General at Srinagar)

Subject: Implementation of Rule 9,10 and 11 Chapter-III, Part VI of the Bar Council of India Rules(All India Bar Examination) for enrollment of Advocates across the UT of J&K and UT of Ladakh.

N O T I F I C A T I O N

No. 2513 **RG/LP** **Dated** 10.10.2026

Whereas, Rule 9, 10 and 11 of Chapter-III, Part VI of the Bar Council of India Rules (All India Bar Examination (AIBE) Rules,2010) provides as under:-

"9. NO Advocate enrolled under section 24 of the Advocates ACT, 1961 shall be entitled to practice under Chapter IV of the Advocates Act, 1961, unless such advocate successfully passes the All India Bar Examination conducted by the Bar Council of India. It is clarified that the Bar Examination shall be mandatory for all law students graduating from academic year 2009-2010 onwards and enrolled as advocates under section 24 of the Advocates Act, 1961.

10. The All India Bar Examination. (1) The All India Bar Examination shall be conducted by the Bar Council of India:

- (a) The Bar Examination shall be held at least twice each year in such month and such places that the Bar Council of India may determine from time to time.**
- (b) The Bar Examination shall test advocates in such substantive and procedural law areas as the Bar Council of India may determine from time to time.**
- (c) Such substantive/procedural law areas and syllabi shall be published by the Bar Council of India at least three months prior to the scheduled date of examination.**
- (d) The percentage of marks required to pass the Bar Examination shall be determined by the Bar Council of India.**
- (e) An unsuccessful advocate may appear again for the Bar Examination, without any limit on the number of attempts.**
- (f) The Bar Council of India, through a committee of experts, shall determine the syllabi, recommended readings, appointment of paper setters, moderators, evaluators, model answers, examination hall rules and other related matters.**
- (g) The Bar Council of India shall determine the manner and format of application for the examination.**
- (h) Upon successfully passing the Bar Examination, the advocate shall be entitled to a Certificate of Practice.**

11. Application for Certificate of Practice. (1) The Certificate of Practice shall be issued by the Bar Council of India to the address of the successful advocate within 30 days of the date of declaration of results.

(2) The Certificate of Practice shall be issued by the Bar Council of India under the signature of the Chairman, Bar Council of India.


10/10/2026

Whereas, in terms of the aforesaid Rules of Bar Council of India (supra) it is mandatory for all enrolled Advocates, who graduated from Academic year 2009-2010 onwards, to qualify the All India Bar Examination (AIBE) for practicing before the court(s) of Law.

Whereas, the matter was placed before Hon'ble Chief Justice, High Court of Jammu & Kashmir and Ladakh and pursuant to the direction of Hon'ble the Chief Justice the matter was referred to the Hon'ble Rules Committee. The Hon'ble Rules Committee upon consideration and deliberations of the matter held in its meeting dated 19.08.2026 resolved to recommend the implementation of Rule 9, 10 and 11 of Chapter-III, Part VI of the Bar Council of India Rules, All India Bar Examination (AIBE) for Enrolment of Advocates across the UT of Jammu & Kashmir and UT of Ladakh.

Whereas, the matter came to be placed before the Hon'ble Full Court for consideration in its Meeting held on 08.10.2026, and the Hon'ble Full Court, upon deliberations has been pleased to approve the recommendations of the Hon'ble Rules Committee dated 19.08.2026.

Therefore, in compliance to the All India Bar Examination (AIBE) Rules, 2010 read with the Hon'ble Full Court Resolution dated 08.10.2026, it is hereby notified for information of all concerned that:-

- 1. All those Law Graduates(Professional) who have been enrolled as Advocates with Bar Council of Jammu & Kashmir and Ladakh and who have graduated from the Academic Year 2009-2010 onwards, shall have to qualify the All India Bar Examination (AIBE) in terms of Rule 9,10 and 11 of Chapter-III, Part VI of the Bar Council of India Rules, if they have not qualified the said examination.**
- 2. Fresh Law Graduates (Professional) and those Advocates who have been enrolled on provisional basis on the Roll of Bar Council of Jammu & Kashmir and Ladkah shall be granted absolute certificate of enrolment only upon their qualifying the All India Bar Examination (AIBE) and on production of Certificate of Practice (COP) issued by Bar Council of India within two years.**
- 3. All those advocates who have been enrolled with the Bar Council of J&K and Ladakh after 1st of July, 2010, and who have qualified the (AIBE) are directed to submit their copy/s of Certificate of Practice (COP) issued by the Bar Council of India before this Registry within one month from the date of issuance of this Notification.**

Handwritten signature

10/10/2026

4. The Amendment to Instructions/Guidelines (Annexure-A) in the Application Form for Enrollment as an Advocate in terms of Rule 9,10 and 11 Chapter-III, Part VI of the Bar Council of India, Rules (All India Bar Examination) for enrollment of Advocates across the UT of J&K and UT of Ladakh, pursuant to section 57(b) of the Advocates Act, 1961 is appended to this Notification.

By Order


(M.K. SHARMA)
Registrar General

No. 47711-84 RG/LP

Dated 10.10.2026

Copy forwarded to the :-

1. The Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh, Srinagar.
2. Secretary to Hon'ble Mr./Mrs. Justice _____
..... for information of His/Her Lordship.
3. Registrar Vigilance, High Court of J&K and Ladakh, Srinagar.
4. Registrar Rules, High Court of J&K and Ladakh, Srinagar.
5. Director, J&K Judicial Academy, Srinagar.
6. Registrar Judicial, High Court of J&K and Ladakh, Jammu/Srinagar for information and necessary action & with the request to display the same on the Notice Board for information of all concerned.
7. Registrar Computers (IT), High Court of J&K and Ladakh, Srinagar
8. All Principal District & Sessions Judges, UT of J&K and UT of Ladakh for information and with request to display the same on the Notice Board in the District Court Premises and Courts under their jurisdiction for information of all concerned.
9. Secretary, Bar Council of India, New Delhi.
10. Secretary to Government, Department of Law, Justice and Parliamentary Affairs, Union Territory of Jammu & Kashmir, Civil Secretariat, Srinagar.
11. Secretary Law, UT of Ladakh, Leh.
12. President, High Court Bar Association, Jammu
13. President, Kashmir Advocates Association, Srinagar
14. President, District Bar Association _____
.....for information and necessary action.
15. CPC, e-Courts, High Court of J&K and Ladakh, Srinagar for uploading the same on the official website of the High Court of J&K and Ladakh.
16. Manager, Government Press, Srinagar for publication in the next Government Gazette.
17. Director Information, J&K, Srinagar / Jammu with the request to publish the above notification in the two Daily Newspapers i.e. Daily Excelsior (Jammu), Kashmir Times (Jammu); Greater Kashmir (Srinagar) and Daily Srinagar Times (Srinagar) and also in the newspaper having wide circulation in the UT of Ladakh.
18. Chief Librarian, High Court of J&K and Ladakh, Jammu/Srinagar for keeping the record of the same.
19. Office file.


(Mohammad Yasin Beigh)
Registrar Administration